

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 10452/2019

(Arising out of impugned final judgment and order dated 07-01-2019 in CRLA No. 2157/1986 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NETRA PAL & ORS.

Respondent(s)

Date : 07-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

None appears for the respondents in spite of service of notice.

List after one week.

This Court shall consider issuing bailable warrant against the respondents if they go unrepresented on the next date of hearing.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR